

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-50-2020

Mr. Pedro C. Lobo

.... Applicant

Versus

Mr. Feliciano Edgardo Couto

.... Respondent.

Shri C. Padgaonkar, Advocate for the Applicant.

Coram : NUTAN D. SARDESSAI, J.

Date : 3rd July, 2020

P.C.:

Shri C. Padgaonkar, learned Advocate for the applicant prays for ad-interim relief of stay of the impugned judgment and decree dated 12.02.2020.

2. Ad-interim relief granted in terms of prayer clause (a).
 - a) That pending hearing and disposal of the present appeal, operation and execution of the Impugned Judgement and Decree dated 12.2.2020 passed by the Ad Hoc District Judge-2, FTC, Panaji allowing the Appeal filed by the Respondent against the judgment and Decree dated 21.5.2019 passed by the Ld. Civil Judge Junior Division at Panaji in Regular Civil Suit No. 51/2012/C be stayed.

3. Issue notice to the respondents returnable on 28.07.2020.

Nutan D. Sardesai, J.

msr.